

“बिजनेस पोस्ट के अन्तर्गत डाक शुल्क के नगद भुगतान (बिना डाक टिकट) के प्रेषण हेतु अनुमत. क्रमांक जी.2-22-छत्तीसगढ़ गजट / 38 सि से भिलाई, दिनांक 30-05-2001.”



पंजीयन क्रमांक
“छत्तीसगढ़/दुर्ग/09/2013-2015.”

छत्तीसगढ़ राजपत्र

(असाधारण)

प्राधिकार से प्रकाशित

क्रमांक 443]

रायपुर, सोमवार, दिनांक 24 अगस्त 2015— भाद्रपद 2, शक 1937

HIGH COURT OF CHHATTISGARH BILASPUR

Bilaspur, the 24th August 2015

NOTIFICATION

No. 6654/R. G. 2015. — In exercise of the powers conferred under Articles 225 & 227 of the Constitution of India, the High Court of Chhattisgarh hereby makes amendment in Rules 348(1) and adding of Rule 41-A in the High Court of Chhattisgarh Rules, 2007, which shall come into force from the date of publication in the Chhattisgarh Gazette :-

1. Rule 348(1) of High Court of Chhattisgarh Rules, 2007 is amended as under :-

“Every petition for initiating proceedings under the Act shall be registered either as Contempt Case (Criminal) or as Contempt Case (Civil). Contempt Case (Criminal) and Contempt Case (Civil) in respect of a Bench of two Judges, shall be heard and decided by the same Division Bench and Contempt Case (Civil) in respect of a Bench presided over by a Single Judge shall ordinarily be heard and decided by the same Bench”.

2. Rule 41-A is added after the Rule 41 of High Court of Chhattisgarh Rules, 2007 as under :-

41-A. A case, wherein the vacation judge has passed interim order shall be listed before the appropriate bench immediately after the vacation.”

By order of Hon'ble the High Court

Sd/-
(RAJNI DUBE)
Dc. Registrar General.